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SLP(C)No. 15308 OF 2002
ITEM No.40

Court No. 6

SECTION III
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.15308/2002

(From the judgement and order dated 21/01/2002 in MC 13555/01
allegedly arising out of OJC No.9724/2000 of The HIGH COURT OF ORISSA
AT CUTTACK)

ORISSA FOREST DEVELOPMENT CORPORATION

Petitioner (s)

VERSUS

M/S. ASHOK BIRI & ORS.

Respondent (s)

(With prayer for interim relief)
With office report

Date : 20/12/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s) Mr. B.A. Mohanty, Sr. Adv.
Mr. Mamta Tripathy, Adv.
Mr. Ashok Mathur, Adv.

For Respondent (s) Mr. B.Sen, Sr. Adv.
Mr. Janaranjan Das, Adv.
Mr. S. Mishra, Adv.
Mr. G. Biswal, Adv.

UPON hearing counsel the Court made the following
O R D E R

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Learned counsel for the respondent undertakes to
deposit the amount which becomes liable to be paid to the
appellant in the event of Civil Appeal No.4158/2001 being
allowed within 60 days of the disposal of that appeal subject
to directions in the said judgment. Recording this
statement, the special leave petition is dismissed.

.SP1

(Pawan Kumar)
Court Master

(Prem Prakash)
Court Master